

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 229  
TO BE ANSWERED ON 3<sup>RD</sup> FEBRUARY, 2023**

**DEFAULTING ON STATUTORY DUES OF TELECOM SERVICE**

**229 Shri P. Wilson:**

Will the Minister of Communications be pleased to state:

- (a) whether the Ministry has taken any steps against the Telecom service providers who have been defaulting on statutory dues;
- (b) whether the Ministry has made any plan to rejuvenate the sick Telecommunications Service Priorities (TSPs) and regulate repayment process; and
- (c) if so, the details thereof, if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS  
(SHRI DEVUSINH CHAUHAN)**

- (a) Yes, Sir. In case of default on statutory dues by the Telecom Service Providers (TSPs), notices directing them to pay the outstanding dues with interest are issued. Further, in case of the non-compliance of same by the TSPs, encashment of Bank Guarantees (BG) and other actions as per license agreement, for the breach in term and condition of license, are also taken by the department.
- (b)& (c) The government has approved the revival package of the BSNL on 27.07.2022, which includes the settlement of the AGR dues of BSNL through equity conversion. Further, the settlement of the BSNL AGR dues on the same principle for the 5 years from 1st April, 2022 has also been approved.

Additionally, government has approved various structural and procedure reforms in the telecom sector in September 2021 to promote healthy competition, protect interests of consumers, infuse liquidity, encourage investment and reduce regulatory burden on TSPs.

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